## BEFORE THE ADJUDICATING AUTHORITY NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH COURT 1

IA 826 of 2020 in CP(IB) 17 of 2019 With

IA 827 of 2020

IA 828 of 2020

IA 877 of 2020

IA 878 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)

**VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)** 

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING <u>THROUGH VIDEO CONFERENCING</u> BEFORE THE AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>27.01.2021</u>

Name of the Company:

Union Bank of India

V/s

Greendiamz Biotech Ltd

Section:

60(5) r.w 25 1BC/60(5) r.w Section 25 IBC r.w Rule 11 of NCLT 016/43,44,45,50 & 60(5) (c ) IBC r.w 66 & 67 IBC/18 r.w 22 & 25 &

Learned Counsel Mr. Mohit Gupta appeared for Bank of India BC, 2016

Learned Counsel Mr. Jaimin Dave appeared in IA 877 of 2020.

Learned Counsel Mr. Arjun Sheth appeared.

IA 826 of 2020 is filed by Mr. Chandra Prakash Jain for possession of certain properties of the Corporate Debtor. As against this, IA 877 of 2020 is filed by Mr. Chandresh Champaklal Shah. We direct Respondent in IA 826 of 2020 to file reply in that application and Respondent in IA 877 of 2020 to file reply in that application. Both IAs to be heard together. Reply to be filed within two weeks by giving copy to the other side.

IA 827 of 2020 is filed by Resolution Professional seeking possession of certain properties. All Respondents are served but no one appeared for them. IA 827 of 2020 shall be heard alongwith IA 826 of 2020 and IA 877 of 2020 together.

IA 828 of 2020 is filed by Resolution Professional. All Respondents are served but no one appeared. IA 878 of 2020 is filed by Resolution Professional for passing order of liquidation. Learned Counsel for Bank of India appeared and seek time to file reply. It is to be file within two weeks.

All IAs to appear for further consideration on 10.02.2021.

(VIRENDRA KUMAR GUPTA) MEMBER (TECHNICAL)

Dated this the 27th day of January, 2021

Prakash

(MADAN B GOSAVI) MEMBER (JUDICIAL)